

is placed on the Table of the House. [See Appendix VI, annexure No. 61.]

(b) **Outstanding Social workers**, members of the State Legislatures and representatives of the Development and Social Welfare Departments of the State Governments have been nominated as members of the Board. The life of the Board is one year in the first instance.

GRANT OF EXTENSIONS OF SERVICE

*1658. **Shri R. N. Singh**: Will the Minister of **Home Affairs** be pleased to state:

(a) whether the policy of Government in the matter of grant of extensions of service beyond 55 years of age to non-technical gazetted staff applies to the officers of the Indian Audit Department also; and

(b) if not, the policy that is being followed in the said department?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). The Policy followed in this respect is the same in the Indian Audit Department as in other Departments of Government. While extensions are granted liberally in respect of technical posts, they are granted on a more restrictive basis for non-technical employment. Even in the latter cases, however, where posts require specialised experience and maturity of outlook extensions have to be given to superannuated officers when, on account of general shortage of personnel, officers with the required experience and maturity are not readily available to succeed officers who retire.

YEMMIGANUR WEAVERS CO-OPERATIVE PRODUCTION AND SALES SOCIETY

*1659. **Shri Gadilingana Gowd**: Will the Minister of **Finance** be pleased to lay a statement on the Table of the House showing:

(a) the amount of loan given to the Yemmiganur Weavers Co-operative Production and Sales Society by the financing Banks (i.e. the Hospet Co-operative Central

Bank of Kurnool Co-operative Central Bank) and by the Government of Andhra;

(b) whether any loans are overdue;

(c) whether the society has fulfilled the conditions of loan;

(d) whether the audit of the accounts of the society for 1953-54 has been completed; and

(e) whether a copy of the Audit Report will be laid on the Table of the House?

The Minister of Finance (Shri C. D. Deshmukh): (a) to (e). The information is being collected and will be placed on the Table of the House.

ALL INDIA SANGEET NATAK AKADAMI

*1660. **Shri Chattopadhyaya**: Will the Minister of **Education** be pleased to state:

(a) the basis on which the members are selected to the All India Sangeet Natak Akadami;

(b) the number of recognized artistes who are included in the above Akadami; and

(c) the basis on which the subsidy is given to artistes?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) The Members of the General Council of the Sangeet Natak Akadami have been selected in accordance with Clause 1) of paragraph (10) of the Government Resolution No. F. 6-5/51-G2(A), dated 31st May, 1952, copies of which are available in the Parliament Library.

(b) There are no recognized or unrecognized artistes.

(c) The Government of India do not give any subsidy to the artistes.

EMBEZZLEMENT IN THE OFFICE OF ACCOUNTANT-GENERAL, CENTRAL REVENUES

*1661. **Shrimati Renu Chakravarty**: Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that frauds adjudged to be about Rs. 1,61,000